

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

TUESDAY, THE 21ST DAY OF APRIL, 2020 /1ST VAISAKHA, 1942

BAIL APPL.NO.TMP 65 of 2020

CRIME NO 126/2020 OF CHERUPUZHA POLICE STATION,
KANNUR DISTRICT

PETITIONER/ACCUSED NO.1:

JABBAR, AGED 52 YEARS,
S/O ABDULLA, METHALEPURAYIL HOUSE,
THATTUMEL PO, VAYAKARA AMSAM,
CHERUPUZHA, KANNUR DISTRICT.

BY ADV. SHRI. IEANS C CHAMAKKALA

RESPONDENTS/COMPLAINANT/STATE:

1. STATE OF KERALA,
REPRESENTED BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, COCHIN - 682 031.
2. THE SUB-INSPECTOR OF POLICE,
CHERUPUZHA POLICE STATION,
KANNUR DISTRICT - 670 511

BY PUBLIC PROSECUTOR SRI.RAMESH CHAND

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
21.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

DATED THIS THE 21ST DAY OF APRIL, 2020

ORDER

The learned Public Prosecutor submitted that the crime, in so far as it relates to the Arms Act is being investigated by Cherupuzha Police Station in Kannur District. The other part of the incident is being investigated by the Forest Officials. He submitted that he will file a statement indicating the stage of investigation in both cases in the next posting date.

The learned counsel for the accused is advised to submit a fresh bail application in so far as it relates to the Forest matter.

Post this matter to 28/04/2020.

T.V. ANILKUMAR
JUDGE

Nsd/21/04/2020